

official of the Air India have tendered resignation; and

(b) if so, the reasons thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

**जीवन बीमा निगम में काम कर रहे भूतपूर्व सैनिक**

1625. श्री रीतलाल प्रसाद वर्मा : क्या वित्त मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या यह सच है कि जो भूतपूर्व सैनिक जीवन बीमा निगम में काम कर रहे हैं उन्हें वरिष्ठता और वेतन के मामले में पहले की सैनिक सेवा का लाभ नहीं दिया गया है परन्तु जिन अधिकारियों की भारत सरकार के विभागों में नियुक्त किया गया है उन्हें ऐसे लाभ मिले हैं;

(ख) यदि हां, तो ऐसे भेदभाव के क्या कारण हैं और क्या जीवन बीमा निगम में काम करने वाले भूतपूर्व सैनिकों को यह लाभ देने के लिए कोई प्रयास करने का प्रस्ताव है; और

(ग) जीवन बीमा निगम के ऐसे कितने अधिकारी हैं जिन्हें उनकी पिछली सेवा का लाभ नहीं मिला है ?

वित्त मंत्री (श्री एच० एम० पटेल) :

(क) स (ग). शायद माननीय सदस्य उन सेना से निवृत्त एमजैसे कमीशन अफसरों और शार्ट सर्विस कमीशन अफसरों का उल्लेख कर रहे हैं जिन्हें जीवन बीमा निगम में नौकरी दी गई है। इन अधिकारियों की सहायता करने के लिए जीवन बीमा निगम ने ऐसे अधिकारियों के वास्ते कुछ प्रतिशत खाली

स्थान सुरक्षित करने का निर्णय किया और उन्हें निम्नलिखित अन्य लाभ भी दिए :

(I) जीवन बीमा निगम की प्रथम श्रेणी की सेवा में नियमित प्रति-योगियों के लिए निर्धारित तीन परीक्षा पत्रों के बजाए एमजैसे कमीशन अफसर को केवल दो पत्रों (सामान्य ज्ञान और अंग्रेजी) में ही परीक्षा देनी थी।

(II) आयु सीमा में उतने वर्षों की छूट दी गई थी जितने वर्षों तक उन्होंने सेना में सेवा की थी।

(III) इंटरव्यू में बुलाए जाने की अर्हता प्राप्त करने के लिए लिखित पत्रों में इन अधिकारियों द्वारा प्राप्त किये जाने वाले अंकों का प्रतिशत अन्य उम्मीदवार से अपेक्षित प्रतिशत से कम रखा गया।

निगम ने वरिष्ठता और वेतन निर्धारण करने के मामले में उन्हें कोई लाभ नहीं दिया है। उन एमजैसे कमीशन अफसरों और शार्ट सर्विस कमीशन अफसरों को जो सरकारी क्षेत्र के उपक्रमों में नौकरी कर रहे हैं, वरिष्ठता और वेतन निर्धारण के मामले में फायदा पहुंचाने का आम सवाल सरकार के वि-चाराधीन है।

#### Rise/fall in prices of commodities

1626. SHRI KANWAR LAL GUPTA:

SHRI MOHINDER SINGH SAYIAN WALA:

SHRI PRASANNBHAI MEHTA:

Will the Minister of FINANCE be pleased to state:

(a) what was the price rise at the end of 1977 and what was the price rise at the end of 1976;

(b) what specific steps Government have taken to control the prices in the last six months;

(c) which are the commodities of which there is price increase in the last three months;

(d) which are the commodities of daily use, whose prices fell in the last six weeks; and

(e) what steps Government propose to take to reduce the margin of profit for retailers, wholesalers and manufacturers?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) On a point to point comparison, the Wholesale Price Index (1970-71=100) rose by 3.7 per cent in 1977 as compared with 6.3 per cent in 1976.

(b) The steps taken to check price rise have been described in the Economic Survey, 1977-78, recently presented to Parliament.

(c) In the last three months, that is, between November 12, 1977 and February 11, 1978 there was a net price rise in cases such as barley, moong, ghee, meat, groundnuts and groundnut oil, tea, soap, cotton cloth, jute manufactures and cement.

(d) The commodities of daily use, whose prices have fallen in the last six weeks, that is, between December 31, 1977 and February 11, 1978, include rice, jowar, masoor, urad, potatoes, onions, eggs, fish, sugar, Khandsari, gur, vanaspati, mustard oil, and turmeric.

(e) Apart from specific measures of price and distribution control, market intervention by public agencies such as NAFED and NCCF, and imports of sensitive commodities such as edible oils and cotton, help in restraining profit margins and ensuring reasonable prices to consumers. Such measures as abolition of sole selling agencies (e.g. in sugar and vanaspati industries) and control over restrictive trade practices also tend to have the same effect.

### Non-recoverable amounts advanced by Nationalised Banks to various Parties

1627. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that crores of rupees advanced by the nationalised banks to the various parties are not being recovered by the nationalised banks;

(b) if so, the total amount of bad debts or doubtful loans by the nationalised banks in the last 3 months;

(c) the names of the parties against whom loans of 50 lakhs and above have been pending for recovery for the last two years or more; and

(d) what specific steps Government have taken to recover the same?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The question of recovery of advances granted by nationalised banks normally arises in the case of advances which have become due for repayment according to the repayment schedule and those which have been specifically recalled. In the event of failure of the borrowers to repay the advances in such cases, banks proceed in the first instance to realise the security, if any, charged in the relative accounts. Where no security is available but there is surety/guarantor for the advances, banks try to recover from the surety/guarantor also. If these efforts fail, banks take legal steps for the recovery of the dues.

(b) According to the form of Balance Sheet and P/L Account prescribed in Schedule III to the Banking Regulation Act, 1949, banks are given statutory protection from disclosing the quantum or particulars of bad and doubtful debts for which provision is made to the satisfaction of their statutory auditors.

(c) In accordance with the provisions contained in the statute governing the functioning of nationalised